

ITEM NO.19

REGISTRAR COURT. 1

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. ATUL M. KURHEKAR

R.P.(C) No. 3358/2018 in W.P.(C) No. 373/2006

KANTARU RAJEEVARU

Petitioner(s)

VERSUS

INDIAN YOUNG LAWYERS ASSOCIATION THR.ITS GENERAL SECRETARY MS.
BHAKTI PASRIJA AND ORS.Respondent(s)

(Only Criminal Appeal No. 39 of 1991 to be listed before the Ld.
Registrar Court.)

WITH

CrI.A. No. 39/1991 (II-B)

Date : 28-03-2023 This petition was circulated today.

For Petitioner(s)

Mr. Sankalp Goswami, Adv.
Mr. Azhar Alam, Adv.
Ms. B. Vijayalakshmi Menon, AOR

Mr. Krishna Kumar Singh, AOR

For Respondent(s)

Ms. Swati Ghildiyal, AOR
Ms. Devyani Bhatt, Adv.

Mr. S. S. Shroff, AOR
Mr. Vivek Jain, AOR
Ms. Bharti Tyagi, AOR
Ms. Sansriti Pathak, AOR
Ms. Rashmi Singhanian, AOR
M/S. Karanjawala & Co., AOR

Mr. Rupesh Kumar, AOR
Ms. Pankhuri Shrivastava, Adv.
Ms. Neelam Sharma, Adv.
Mr. Rajeev Sharma, Adv.

Praseena Elizabeth Joseph, AOR

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Ms. Divya Roy, AOR

Mr. Suvidutt M.s., AOR
Ms. Somlagna Biswas, Adv.
Ms. Deepika Singh, Adv.

Mr. Prashant Padmanabhan, AOR
Mr. M. R. Shamshad, AOR

Mr. K. V. Muthu Kumar, AOR
Mr. Joydeep Mukherjee, Adv.

Ms. Ranjeeta Rohatgi, AOR
Mr. Varinder Kumar Sharma, AOR
Mr. Lakshmi Raman Singh, AOR

Mrs. Rekha Pandey, AOR
Mrs. Rekha Pandey, Adv.
Mr. Raghav Pandey, Adv.
Ms. Gauri Pandey, Adv.

Mr D.P.Mohanty, Adv.
Ms Sonal Gupta, Adv.
Mr Prateek Khandelwal, Adv.
Mr Abhishek Thakral, Adv.
M/S. Parekh & Co., AOR
Ms. Savita Singh, AOR
Mr. Preet Pal Singh, AOR

Ms. Archana Pathak Dave, AOR

Mr. Nishe Rajen Shonker, AOR
Mrs. Anu K Joy, Adv.
Mr. Abraham C. Mathew, Adv.
Mr. Alim Anvar, Adv.

Ms. Divya Jyoti Singh, AOR

Mr. D V Singh, Adv.
Mr. Ajay Kumar Singh, AOR
Mr. Divesh Kumar, Adv.

Intervenor

Mr M.R.Shamshad, AOR
Mr Arijit Sarkar, Adv.
Ms Nabeela Jamil, Adv.

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UPON hearing the counsel, the Court made the following
O R D E R

CrI.A. No. 39/1991

Ld. Counsel for respondent nos. 1,2,5 to 13 and 15 expired.

Service of notice for alternative arrangement is complete on respondent nos. 1,5,6,8,11 and 12 but none has entered appearance.

Ld. Counsel for the appellant is granted four weeks' time to take appropriate steps in respect of deceased respondent nos.2 and 15.

Ld. counsel for the appellant is granted two weeks' time to file fresh particulars for alternative arrangement in respect of respondent nos.7,9,10 and 13.

Respondent no.17 is duly represented. Ld. Counsel for the appellant to serve copy of the petition to the ld. Counsel for respondent no.17.

Respondent no.14 has been deleted from the array of parties vide Hon'ble Judge in Chambers order dt.11.9.2019.

Service is complete on respondent nos. 3,4 and 16 but none has entered appearance.

Original records have already been received.

Registry to comply with Court's order dt.10.2.2023.

List again on 10.5.2023.

ATUL M. KURHEKAR
Registrar